

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

DA 138/99

New Delhi this the 16th day of February, 1999.

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Shri T.N. Bhat, Member (J)

In the matter of

Vinod Kumar Saraswat,
S/O late Sh. Mukat Bihari Lal,
E/64, Railway Quarters,
Tilak Bridge,
New Delhi.

... Applicant

(By Advocate, Shri Rajeev Sharma)

Vs.

1. Union of India,
through its Secretary,
Ministry of Railway,
Rail Bhawan,
New Delhi.

2. Divisional Railway Manager (DRM),
D.R.M. Office,
New Delhi.

3. Senior Divisional Commercial
Manager,
D.R.M. Office,
New Delhi.

.. Respondents

(By Advocate Shri P.M. Ahlawat)

ORDER (ORAL)

(Hon'ble Shri T.N. Bhat, Member (J))

We have heard Shri Rajeev Sharma, counsel for the applicant and Shri P.M. Ahlawat, counsel for the respondents.

2. Shri Ahlawat, learned counsel seeks some time to file counter. We have heard learned counsel for the applicant who states that this O.A. can be disposed of at this stage itself as the applicant has already filed statutory appeal before the higher authority.

3. Vide our order dated 25.1.99 we have granted interim stay till the disposal of the appeal. Accordingly, we agree

16.2.99

with the learned counsel for the applicant that the OA itself can be disposed of with a direction to the respondents to dispose of applicant's appeal in accordance with law and till the disposal of the appeal not to implement the punishment order.

4. In the result, this OA is disposed of with a direction to the respondents to decide the appeal of the applicant in accordance with law. Till the disposal of the appeal the implementation of the punishment order is stayed. No costs.

16.2.99
(T.N. Bhat)
Member (J)

Adige
(S.R. Adige)
Vice Chairman (A)

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